

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 276/TT/2014

Date: 14.1.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff for 2009-14 and tariff period and determination of tariff for 2014-19 period for ATS of Kopili-Khandong (additional transmission Gohpur-Itanagar) in North Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.1.2016:-

- a. The item wise detailed justification for increase in the additional capitalization against the admitted additional capital expenditure. Further, submit the approval of competent authority for carrying out the Replacement of ETI PLCC panels and pile foundation work at location nos. 73 and 75 of Gohpur-Itanagar transmission line in 2009-14.
- b. Furnish, an undertaking on affidavit that actual equity infused for the additional capitalisation during 2009-14 is not less than 30% for the given transmission asset.
- c. The additional capitalization in tariff period 2014-19 is claimed on account of retention payment and upgradation works under Regulation 14(3)(vii) & (ix) and Regulation 3(67)(c) of the 2014 Tariff Regulations. In this regard, submit the following:-
 - A copy of approval accorded by Competent Authority (As per Delegation of Powers) for undertaking this additional capitalisation;
 - Supporting documents such as correspondence with OEMs in support of petitioner's submission; and

- Basis of cost estimates of items considered for additional capitalisation such as budgetary quotes, etc. along with administrative approval.

d. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

(V. Sreenivas)
Deputy Chief (Legal)